

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 827 of 2020

IN THE MATTER OF:

Ome Prakash Verma

(Suspended Director of Neesa Leisure Ltd.)

...Appellant

Versus

Amit Jain

(RP of Neesa Leisure Ltd.) & Anr

...Respondents

Present: -

For Appellant: Mr. Jaltegan Singh Khurana and Mr. Uday Bedi, Advocates

For Respondent: Mr. Satendra K. Rai and Mr. Sumant Batra, Advocates for

R-1.

Mr. Amit Jain, Advocate for RP.

ORDER

(Virtual Mode)

15.12.2020 Reply Affidavit filed by Respondent No. 1 is taken on record.

Learned Counsel for the Respondent No. 2 seeks time and is granted two weeks' time to file Reply Affidavit. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

Parties may file short Written Submissions not exceeding three pages before next date.

Post the matter 'For Admission (After Notice) on **28th January, 2021.**

**[Justice Bansi Lal Bhat]
The Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**